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Title : Messages received from Rajya Sabha that Rajya Sabha at its sitting held on 14th August, 2006 passed the Central Silk Board (Amendment) Bill, 2006 and had no recommendation to make to Lok Sabha in regard to the Produce Cess Laws (Abolition) Bill, 2006 and agreed without any amendment to the Government Securities Bill, 2006.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Central Silk Board (Amendment) Bill, 2006 which has been passed by the Rajya Sabha at its sitting held on the 14th August, 2006.
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Produce Cess Laws (Abolition) Bill 2006, which was passed by the Lok Sabha at its sitting held on the 3rd August, 2006 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 14th August, 2006 agreed without any amendment to the Government Securities Bill, 2006 which was passed by the Lok Sabha at its sitting held on the 7th August, 2006."

2. Sir, I lay on the Table the Central Silk Board (Amendment) Bill, 2006, as passed by Rajya Sabha on the 14th August, 2006.